

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).7012/2021

(Arising out of impugned final judgment and order dated 24-08-2021  
in WP No. 10085/2021 passed by the High Court of M.P. at Indore)

SARABJEET SINGH MOKHA

Petitioner(s)

VERSUS

THE DISTRICT MAGISTRATE, JABALPUR &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116531/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.116532/2021-EXEMPTION FROM  
FILING O.T.)

Date : 27-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.  
Mr. Ashwani Kumar Dubey, AOR  
Mr. Manish Kumar, Adv.  
Mr. Akshat Kumar, Adv.  
Mr. Lakshay Mehta, Adv.  
Ms. Ankita Tiwari, Adv.  
Mr. Mayank Nagar, Adv.

For Respondent(s) Mr. Saurabh Mishra, AAG  
Ms. Ankita Choudhary, Dy AG  
Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We have heard Mr Sidharth Luthra, learned Senior Counsel appearing on behalf of the petitioner and Mr Saurabh Mishra, learned AAG appearing on behalf of the State.
- 2 Leave granted.
- 3 Judgment reserved.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER